

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.68/AT/2025

- Subject : Petition under Section 63 of the Electricity Act'2003 for Adoption of Tariff for the ISTS Grid connected Solar Photo Voltaic projects of 2400 MW including capacity of 1200 MW with "Greenshoe Option" selected through Competitive Bidding Process under Tariff Based Competitive Bidding Guidelines issued by Ministry of Power, Govt. of India on 28.07.2023 and its amendments thereof.
- Petitioner : NHPC Limited
- Respondents : Onward Solar Power Pvt. Ltd. and Ors.
- Date of Hearing : **19.2.2025**
- Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
- Parties Present : Shri Rajesh Joshi, NHPC
Shri Jagpal Singh, NHPC

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petition had been filed seeking the adoption of transmission charges discovered through the competitive bidding process for setting up the 1200 MW (1.2 GW) ISTS (Inter State Transmission System) connected with solar power projects and additional capacity up to 1200 MW with a "Green shoe Option" anywhere in India.

2. Learned counsel for Respondent No. 3 i.e., Essar Renewable Limited, requested time to file the reply.

3. Considering the submissions made by the learned counsels for the Petitioner and Respondent, the Commission directed as under:

(a) Admit and issue notice to the Respondents, subject to the just exceptions;

(b) The Respondents to file their respective replies, if any, within two weeks with a copy to the Petitioner, who may file its rejoinder(s), if any, within a week thereafter.

(c) The Petitioner has proposed an additional capacity of 1200 MW to the successful bidders. However, one of the successful Bidders, namely M/s Essar Renewables Limited, Mumbai, has not accepted the additional capacity at L-1 Bidder's Price, and NHPC allocated 750 MW to Avada Energy Private Limited, Noida, instead of 700 MW. The Petitioner to provide on an affidavit



within two weeks the provisions under the clause in which NHPC has allocated 750 MW to Avada Energy Limited.

4. The Petition shall be listed for further hearing on **3.4.2025**.

By order of the Commission

Sd/-

(T.D. Pant)

Joint Chief (Law)